

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

Company Appeal (AT) No. 27 of 2021

In the matter of:

Fine Handling and Automation Pvt. Ltd.Appellant

Vs.

Eepos Fine Rail Systems India Pvt. Ltd. & Ors.Respondents

Present

For Appellant: Mr. Swetab Kumar, Prachi Wazalwar, Advocates

For Respondent: Mr. Anandh K., Advocates for R-2&4.

**ORDER
(Virtual Mode)**

23.03.2021: Learned Counsel for the Respondent Nos. 2 & 4 seeks and is granted two weeks' time to file Reply Affidavit.

Learned Counsel for the Respondent is directed to provide email address to the Appellant Counsel so he may be able to provide the Appeal Paper Book through email.

Nobody is present on behalf of the Respondent Nos. 1 and 3.

Let the matter be fixed 'For Admission (After Notice)' on **19th April, 2021.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

SC/RR